

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Gagandeep Seith
FIR no. 26/2020
PS Preet Vihar

09.11.2020

An application for release of vehicle i.e. Rickshaw on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Ms. Pooja Goel, Id. Counsel for the applicant.

HC Manoj from PS Preet Vihar.

Report is received from the IO.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 5,000/- (Rs. Five thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the

investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy of this order be sent to the Id. Counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by
DINESH KUMAR (DINESH KUMAR)
Date: 2020.11.09 14:12:24 +05'30' ACMM (EAST)/KKD/09.11.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Unknown
FIR no. 236/2020
PS Preet Vihar

09.11.2020

An application for release of vehicle no DL-1LX-1175 on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Sh. Pradeep Kumar, ld. Counsel for the applicant.

HC Manoj from PS Preet Vihar.

Report is received from the IO.

It is mentioned in the report that vehicle was not insured at the time of incident in question. However, no human being has been injured in the accident. Only some minor damage was caused to the body of another vehicle.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on depositing an FDR in the sum of Rs. 20,000/- in the name of the court and on furnishing indemnity bond in the sum of Rs. 4,00,000/- (Rs. Four lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy of this order be sent to the Id. Counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH
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(DINESH KUMAR)
ACMM (EAST)/KKD/09.11.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Irshad Khan
FIR no. 0283/2019
PS Crime Branch
u/s 25 Arms Act

09.11.2020

An application u/s 437 Cr.P.C for grant of bail is marked to this court by ld. CMM (East), Delhi. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant.

On previous dates also, none had appeared on behalf of the applicant. The application is therefore, dismissed in default for non-prosecution.

Proceedings be sent to the court of Ld. CMM.

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(DINESH KUMAR)
ACMM (EAST)/KKD/09.11.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

Kuldeep Vs. State
FIR no. 407/2020
PS Kalyan Puri
U/s 363 IPC

09.11.2020

An application for conducting the ossification test of his wife Karina moved on behalf of the applicant Kuldeep is marked to this court by Id. CMM (East), Delhi. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Sh. Manoj Kumar Sharma, Id. Counsel for applicant.

IO SI R.S. Pandit from PS Kalyan Puri.

Part arguments heard on the application.

At this stage, Id. Counsel for applicant seeks some more time to argue on the application.

At his request, the matter is adjourned.

Be listed for further arguments on 12.11.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/09.11.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No. ED-PV-000685

PS Preet Vihar

State Vs. Not Known

09.11.2020

Through Video conferencing

An application for release of mobile phone (Make Asus Zenfone Realme-5) on superdari is received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Applicant Poonam has appeared in the court. She has joined the proceedings through VC from the Reader's computer.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the applicant and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/09.11.2020